

[FORM A]
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for
Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF LEXUS INDIA LTD.

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Lexus India Ltd.
2.	Date of Incorporation of corporate debtor	01.06.1992
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies NCT of Delhi & Haryana
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909DL1992PLC048996
5.	Address of the registered office and principal office (if any) of corporate debtor	Register office: D-815, 2 nd Floor New Friends Colony New Delhi – 110025
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order: 04.03.2020 (Order Copy received on 18.03.2020)
7.	Estimated date of closure of insolvency resolution process	01.09.2020
8.	Name and registration number of the insolvency professional, acting as interim resolution professional	Sougat Sinha, Advocate IBBI/IPA-002/IP-N00395/2017-2018/11170
9.	Address and e-mail of the interim resolution professional, as registered with the Board	LGF B-36, Defence Colony, New Delhi – 110024 Email: sougat.sinha@artha-legal.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	LGF B-36, Defence Colony, New Delhi – 110024 Email: sougat.sinha@artha-legal.com
11.	Last date for submission of claims	02/04/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	Web link http://ibbi.gov.in Physical Address : N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Lexus India Ltd. on 04.03.2020.

The Creditors of Lexus India Ltd., are hereby called upon to submit their claims with proof on or before 02/04/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sougat Sinha, Advocate
Interim Resolution Professional
IBBI/IPA-002/IP-N00395/2017-2018/11170

Date: 19.03.2020
Place New Delhi